

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 2669

TO BE ANSWERED ON WEDNESDAY, 03rd JANUARY, 2018

MONITORING OF ELECTORAL EXPENDITURE

2669. SHRI B. SENGUTTUVAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has any mechanism to assess the quantum of money spent by each political party in the General Elections for the Lok Sabha and various State Assemblies and if so, the details thereof;
- (b) whether the Government is aware as to which of the general heads under which most of the expenditure was incurred by the political parties during the General Elections for the Lok Sabha and the various State Assemblies and if so, the details thereof;
- (c) whether the Government has any proposal to monitor the actual expenses of the candidates during the Elections and if so, the details thereof; and
- (d) whether the Government has any proposal to find the electoral expenses of the candidates contesting in the General Elections for the Lok Sabha and the various State Assemblies and if so, the details thereof and the time by which it is likely to happen?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS
(SHRI P.P.CHAUDHARY)**

(a) to (d): Section 77 of the Representation of the People Act, 1951 provides that every candidate at an election shall, either by himself or by his election agent, keep a separate and correct account of all expenditure in connection with the election incurred or authorized by him or by his election agent between the date on which he has been nominated and the date of declaration of the result thereof. Further, section 78 of the said Act provides that every contesting candidate at an election shall, within thirty days from the date of election of the returned candidate or, if there are more than one returned candidate at the election and the dates of their election are different, the later of those two dates, lodge with the district election officer an account of his election expenses. However, there is no such provision in respect of the political parties.
